

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

Service Tax Appeal No. 27121 of 2013

(Arising out of **Order-in-Appeal** No.45/2013 (H-II) S. Tax dated 28.02.2013 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals-II), Hyderabad)

Sree Rajeswari Infrastructure

6-3-841/24, Srt - 27,
Ameerpet Colony,
Hyderabad,
Telangana - 500 016.

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APPELLANT

VERSUS

**Commissioner of Central Excise
and Service Tax
Hyderabad - II**

Kendriya Shulk Bhavan,
L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana - 500 004.

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RESPONDENT

APPEARANCE:

None for the Appellant.

Shri K. Raji Reddy, Authorized Representative for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30549/2025

Date of Hearing: 01.12.2025

Date of Decision: 01.12.2025

[ORDER PER: ANGAD PRASAD]

Nobody appeared on behalf of the appellant inspite of notice. Perused the records. It is apparent from the records that appellant had not appeared on 17.06.2025. No any request for adjournment. Therefore, appellant is not taking interest to pursue their appeal. Therefore, appeal is liable to be dismissed for non-prosecution.

2. Appeal dismissed for non-prosecution.

(Dictated and pronounced in open court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**